

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 258/GT/2026

Subject : Petition for determination of tariff for the period 23.12.2025 (COD of first unit) to 31.3.2029 in respect of Subansiri Lower HE Project (2000 MW) of NHPC Limited.

Petitioner : NHPC Limited

Respondents : UPPCL and others.

Date of Hearing : **24.6.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Venkatesh, Advocate, NHPC
Shri Anup Jain, Advocate, MSEDCL
Shri Rajiv Naik, Advocate, MSEDCL
Ms. Nishtha Goel, Advocate, MSEDCL
Shri Shashwat Dubey, Advocate, MSEDCL
Shri Nitin Gaur, Advocate, MPPMCL
Shri Ravi Sharma, Advocate, CSPDCL
Shri Aryan Chanda, Advocate, CSPDCL

Record of Proceedings

During the hearing, the learned counsel for the Petitioner requested an interim tariff pertaining to the generating station. The learned counsel for the Respondents sought time to file their replies on the same.

2. The Commission, after hearing the parties, directed the Petitioner to submit the following additional information, on an affidavit, after serving a copy on the Respondents, on or before **27.7.2026**:

a) *Revised tariff forms with AFC components computed as per audited actual capital cost incurred as on COD of Unit-4 and the additional capital expenditure pertaining thereto, in both PDF and linked MS Excel formats, in terms of Regulation 9(1) and 10(3) of the 2024 Tariff Regulations.*

b) *Status of approval from CEA for time over-run and cost over-run associated with the project.*

3. The Respondents are permitted to file their replies on or before **10.8.2026**, after serving a copy on the Petitioner, who may file its rejoinder, if any, by **24.8.2026**.



4. The Petition shall be listed for hearing on **27.8.2026**.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**

